

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. 47/38 /EC/DBA/2024

Dated 17.08.2024

To.

The Worthy President,
Delhi Bar Association,
Tis Hazari Courts, Delhi.

Sub: To issue notice to the candidates contesting the DBA Elections-2024 to get the hoardings and banners removed in order to comply with the directions as contained in judgment WP (C) 10363/2021 titled as Lalit Sharma & Ors. v. Union of India & Ors.

Sir,

It has come to notice that in & around the Tis Hazari Court Complex, the proposed candidates had affixed a large number of hoardings, banners, posters in which seems to be violation of the directions of the Hon'ble High Court in **Lalit Sharma & Ors. Vs. Union of India & ors. WP (C) 10363/2021**.

You are here by requested to identify the concerned members of the bar and to call upon them to remove the hoarding/banners or other promotional material immediately.

Necessary intimation in this regard be given to the Contesting Members of DBA by circulation as well as displaying the same on the notice board of DBA as well.

Regards



(Sh. Nikhil Chopra)
Chairperson, Election Committee,
Delhi Bar Association 2024

No. 47/39-144 /EC/DBA/2024 Dated. 17.8.24

Copy forwarded for information and necessary action to:-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) The Hony. Secretary, Delhi Bar Association, THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (Hqs), THC, Delhi.
- 4) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 5) In-Charge, Caretaking Branch (HQ), THC, Delhi.
- 6) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.



(Sh. Nikhil Chopra)
Chairperson, Election Committee
Delhi Bar Association 2024